BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. 407 of 2025

IN THE MATTER OF:

MAHENDRA SINGH ...APPLICANT

Versus

STATE OF HARYANA & ORS ....RESPONDENTS

OBJECTIONS ON BEHALF OF RESPONDENT NO. 5 WITH AFFIDAVIT

(FOR INDEX:- Kindly See Inside)

New Delhi **Filed BY**
Dated: 17.02.2026

S.A ZAIDI & MANSI CHAHAL
ADVOCATE
CHAMBER NO- 7, TRISHUL TOWER
KAUSHAMBHI, GHAZIABAD U.P
(M):8377863559
EMAIL: mansichahal104@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. 407 of 2025

IN THE MATTER OF:

MAHENDRA SINGH ...APPLICANT

Versus

STATE OF HARYANA & ORS ....RESPONDENTS

INDEX

S. No.	Particulars	Pages
1.	Objections on behalf of Respondent no. 5 with Affidavit	1 – 16
2.	The True Copy of the Applicant Letter dated 31.01.2023 and Settlement Letter dated 05.02.2023 is annexed herewith and marked as ANNEXURE A/1.	17 – 18
3.	The True Copy of the Communication dated 28.06.2025 sent by Divisional Forest Officer, Charkhi Dadri to Deputy Conservator of Forests, Charkhi Dadri is annexed herewith and marked as ANNEXURE A/2.	19
4.	The True Copy of Inspection Report dated 06.11.2025 of the Sub-Divisional Magistrate, Badhra, District Charkhi Dadri is annexed herewith and marked as ANNEXURE A/3.	20 – 21
5.	The True Copy of Letter dated 12.07.2024 sent by Sarpanch	22

	Kadma to Forest Officer Badra is annexed herewith and marked as ANNEXURE A/4.	
6.	The photographs showing trees/ plants being planted by Sarpanch Kadma in year 2024 are annexed herewith and marked as ANNEXURE A/5.	**23 – 27**
7.	The True Copy of the Letter dated 21.12.2025 signed by the villagers of village kadma is annexed herewith and marked as ANNEXURE A/6.	**28 – 33**
8.	The True Copy of Letter dated 13.01.2026 written by Answering Respondent to Forest Officer, Badhra is annexed as ANNEXURE A/7.	**34**
9.	The photographs showing plantation drive being done by the Sarpanch Kadma dated 10.02.2026 & 14.02.2026 A/8.	**35 - 58**
10.	Vakalatnama.	**59**

New Delhi **Filed BY**
Dated: 17.02.2026

S.A ZAIDI & MANSI CHAHAL
ADVOCATE
CHAMBER NO- 7, TRISHUL TOWER
KAUSHAMBHI, GHAZIABAD U.P
(M):8377863559
EMAIL: mansichahal104@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. No. 407 of 2025

IN THE MATTER OF:

MAHENDRA SINGH ...APPLICANT

Versus

STATE OF HARYANA & ORS ....RESPONDENTS

OBJECTIONS ON BEHALF OF RESPONDENT NO. 5 WITH AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of Respondent No. 5 – Gram Panchayat, Kadma through its Sarpanch, in response to the false, motivated and malicious allegations made by the Applicant.

2. At the outset, it is submitted that the present Original Application is a gross abuse of the process of law and has been filed with mala fide intentions solely to harass and defame the answering respondent due to personal rivalry and animosity.

3. That the allegations made by the applicant completely false, baseless, concocted and devoid of any material evidence.

4. That pursuant to the directions of this Hon'ble Tribunal, a Joint Committee conducted detailed inspections on 28.10.2025 and again on 19.12.2025. The joint committee in the inspections concluded that no fresh illegal mining was found, No evidence of stone mining from the hill area was found, No illegal tree cutting was detected. The Written statements of more than 25 villagers (first inspection) and more than 45 villagers (second inspection) were recorded, confirming that no illegal mining or tree cutting took place.

5. That the joint committee findings completely demolish the allegations made by the Applicant against the answering respondent.

6. That it is submitted that the Applicant is not even a permanent resident actively residing in Village Kadma and has minimal involvement with the village's day-to-day affairs. The Applicant is a habitual complainant who repeatedly approaches authorities with exaggerated and unfounded allegations.

7. That it is further humbly submitted that the present complaint is not environmental in nature but arises out of personal enmity. The Applicant was facing serious matrimonial and domestic disputes with his wife and family members for which he approached the answering Sarpanch requesting that a Panchayat be convened regarding serious allegations made by him against his wife vide letter dated 31.01.2023. Considering the sensitive nature of the allegations and in order to safeguard the dignity of the woman concerned, the answering respondent did

not convene a public Panchayat and instead, the Sarpanch facilitated a private settlement between the Applicant and his wife in a responsible and dignified manner vide settlement letter dated 05.02.2023. The Applicant, being aggrieved and dissatisfied, started targeting the answering respondent and began filing false complaints to various authorities, including before this Hon’ble Tribunal. The timing and pattern of complaints clearly demonstrate personal vendetta rather than genuine environmental concern.

The True Copy of the Applicant Letter dated 31.01.2023 and Settlement Letter dated 05.02.2023 is annexed herewith and marked as ANNEXURE A/1.

8. That the applicant has not produced any substantial evidence on record proving that the answering respondent has committed any environmental violations. The allegations of

applicant are reckless, defamatory and unsupported by any material evidence.

9. That it is further submitted that the Divisional Forest Officer, Charkhi Dadri, vide communication dated 28.06.2025, addressed a letter to the Deputy Conservator of Forests, Charkhi Dadri, regarding the complaint submitted by the Applicant, Sh. Mahendra Singh. Pursuant to the said complaint, a site inspection was conducted by the Forest Department authorities, and during such inspection, it was categorically found that no tree cutting had taken place at the alleged site. The findings of the Forest Department thus independently confirm that the allegations levelled by the Applicant are baseless and without any factual foundation.

The True Copy of the Communication dated 28.06.2025 sent by Divisional Forest Officer, Charkhi Dadri to Deputy Conservator of

Forests, Charkhi Dadri is annexed herewith and marked as ANNEXURE A/2.

10. It is further submitted that the Inspection Report dated 06.11.2025 submitted by the Sub-Divisional Magistrate, Badhra, District Charkhi Dadri, is also brought on record. The said inspection was conducted pursuant to the complaint of applicant i.e. Sh. Mahendra Singh, wherein he alleged illegal mining, excavation of soil from the vicinity of trees, and illegal tree cutting allegedly carried out by the answering respondent. A Joint Committee inspected the site in question on 30.09.2025, and upon detailed verification, it was categorically found that no substance was present in the allegations levelled by the complainant against the Sarpanch. Accordingly, the complaint was found to be baseless and unsupported by any factual evidence.

The True Copy of Inspection Report dated 06.11.2025 of the Sub-Divisional Magistrate, Badhra, District Charkhi Dadri is annexed herewith and marked as ANNEXURE A/3.

11. It is respectfully submitted that the Sarpanch has always been committed to environmental protection. On 12.07.2024, she herself wrote to the Forest Officer Badra, Tehsil charkha dadri requesting plantation of trees in Village Kadma to promote greenery, which clearly reflects her bona fide efforts towards environmental conservation and contradicts the false allegations made by the Applicant.

The True Copy of Letter dated 12.07.2024 sent by Sarpanch Kadma to Forest Officer Badra is annexed herewith and marked as ANNEXURE A/4.

12. That apart from this, the answering respondent also planted approx 100 trees in Village kadma to increase greenery and beauty of the village.

The photographs showing trees/ plants being planted by Sarpanch Kadma in year 2024 are annexed herewith and marked as ANNEXURE A/5.

13. That it is further submitted that on 21.12.2025, a village meeting was convened by the Sarpanch, Kadma, wherein a large number of villagers participated and the allegations levelled by the complainant were discussed in detail. Approximately 125 villagers signed a written letter stating that the allegations made against the Sarpanch are false, baseless and motivated, and that the complainant has raised such issues with an intent to harass, defame and pressurize the Sarpanch for monetary demands. It was also collectively expressed that the complainant is a habitual complainant who repeatedly files unfounded complaints to create unnecessary disturbance in the village administration.

The True Copy of the Letter dated 21.12.2025 signed by the villagers of village kadma is annexed herewith and marked as ANNEXURE A/6.

14. It is further submitted that recently, on 13.01.2026, the Sarpanch, Kadma, addressed another letter to the Forest Officer, Badhra, requesting plantation of trees on vacant land lying in Village Kadma to further enhance green cover.

The True Copy of Letter dated 13.01.2026 written by Answering Respondent to Forest Officer, Badhra is annexed as ANNEXURE A/7.

15. That in addition thereto, the Sarpanch herself on 10.02.2026 & 14.02.2026 facilitated and ensured the plantation of approximately 200 plants /trees in the village, demonstrating her continued commitment towards environmental protection and sustainable development. **The photographs**

showing plantation drive being done by the Sarpanch Kadma dated 10.02.2026 & 14.02.2026 A/8.

16. That the Applicant has approached multiple authorities including SDM, SP, Forest Department and others, yet no authority has found substance in his allegations.

17. That the present proceedings are therefore nothing but a continuation of harassment and misuse of environmental jurisdiction to settle personal scores.

18. PRAYER:

In view of the submissions made hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

a) Dismiss the present Original Application as being false, frivolous and motivated.

b) Impose exemplary costs upon the Applicant for abuse of process of law.

c) Pass any other order deemed fit and proper in the facts and circumstances of the case.

Respondent no. 5

New Delhi
Dated: 17.02.2026

Through

S.A. ZAIDI & MANSI CHAHAL
DVOCATES

15

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 407 OF 2025

IN THE MATTER OF:

MAHENDRA SINGH ....APPLICANT

VERSUS

STATE OF HARYANA & ORS. ....RESPONDENTS

AFFIDAVIT

I, Chand Pati W/o Mahesh Kumar, 178, 1, Near Hanuman Temple, Kadma (57), PO, Kadma, District Charkhi, Dadri, Haryana, presently at Delhi do here by solemnly affirm and declare as under:-

1. That I am the Respondent No. 5 in the above noted application therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.

NOTARY SHYAMLA PAL ADVOCATE/NOTARY REG. NO.: 10664 DELHI (INDIA) GOVT. OF INDIA

14 FEB 2026

- 16

3. That the content of accompanying reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

Chand Pati
सरपंच
DEPONENT
कादमा (च० दादरी

VERIFICATION

14 FEB 2026

Verified at Delhi on this day of …………., 2025 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

Chandpati
सरपंच
DEPONENT
कादमा (च० दादरी

NOTARY
SHYAMLA PAL
ADVOCATE/NOTARY
REG. NO.: 10664
DELHI (INDIA)
GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI
GOVT. OF INDIA

14 FEB 2026

Annexure - A11

17

Page No.
Date:

सेवा में,

सरपंच साहिबा ग्राम पंचायत
कादमा।

श्रीमती जी,

निवेदन यह है कि मैं महेन्द्र सिंह पुत्र श्री जिले सिंह जाति चमार गांव कादमा का स्थाई निवासी हूँ।
मेरा परिवार व मेरी पत्नि मुझको मार पिटकर घर से निकाल देना चाहते है। इसलिए मैं अपने गांव कादमा कि चौकीदार द्वारा मुनादी करवाकर पंचायत करना चाहता हूँ।
शर्मिला पत्नि महेन्द्र / पुत्र श्री जिले सिंह ने सरपंच व जिला पार्षद के सामने पिटा गया था व सरपंच को गाली दी गई थी क्यों इन को चौकीदार द्वारा निमन्त्रण दिया जाए पंचायत में सुनवाई कि जाए आपकी अति कृपा होगी।
पंचायत 5/2/023 को पंचायत ~~धन्यवाद~~ कि जाए।
धन्यवाद

महेन्द्र सिंह
महेन्द्र सिंह S/o श्री जिले सिंह
गांव कादमा
Mob. नं 9992475408

31/1/023

गाँव के भाई-चारे में आपस में समझौता हो गया है।
मैं घर में रहूँगा शांति रहूंगी ~~मैंने~~ पंचायत के लिए
पत्र लिखा था उसमें समझौता हो गया था शांति से
घर में रहूंगी मैं कोई गाली न दूंगा न ही परेशान
करूंगा।
मैं अपनी अपनी शिकायत वापिस लेता हूँ।
आप लोगों ने फैसला करवाया आपका धन्यवाद।

5/02/2023

FOREST DEPARTMENT GOVT. OF HARYANA
O/o Range Forest Officer, Badhra
Loharu Road, Badhra Tel. No. 01252-253060, E-mail:-rfobadhra/gmail.com

क्रमांक : 255 दिनांक: 28-06-2025

Annexure - A/2

सेवा में,

उप वन संरक्षक,

चरखी दादरी।

विषयः— कादमा गॉव के सरपंच द्वारा जोहड़ व पहाड़ के हरे पेड़ कटवाने बारे प्रार्थना पत्र

संदर्भ:— आपके कार्यालय का पत्र कमांक 1465 दिनांक 24.02.2025, पत्र 1640 दिनांक 31.03.2025, पत्र कमांक 264 दिनांक 08.05.2025 व पत्र कमांक 502 दिनांक 16.06.2025

000000

उपरोक्त विषय के सम्बंध में आपको अवगत करवाया जाता है। कि श्री अमित कुमार व0द0 इंचार्ज कादमा ब्लॉक द्वारा दिनांक 25.02.2025 को शिकायतकर्ता श्री महेन्द्र सिंह को साथ लेकर मौका निरीक्षण किया गया था। उस दौरान भी महेन्द्र सिंह द्वारा कोई हरा पेड़ काटे जाने से सम्बंधित साक्ष्य पेड़ की मुड्डीया व गढढे नहीं दिखाया गया था। इसके पश्चात निम्न हस्ताक्षरी द्वारा भी शिकायतकर्ता को मौके पर बुलाया गया। लेकिन शिकायकर्ता द्वारा घर से बाहर होने के कारण मौके पर नहीं पहुचा। शिकायत की जांच करने हेतू शिकायतकर्ता को दुरभाष नं0 9992475408 के माध्यम से बार–2 सम्पर्क किया गया। परन्तु शिकायतकर्ता मौके पर नहीं पहुचा।

इसलिए निम्नहस्ताक्षरी द्वारा दिनांक 24.06.2025 को हालिया जिला पार्षद, गॉव का नम्बदार, कादमा गॉव का पूर्व सरपंचों व हालिया पंचों तथा गॉव के मौजूज व्यक्तियों को साथ लेकर मौका निरीक्षण किया गया। मौका निरीक्षण में कोई हरा पेड़ कटा नहीं पाया गया। मौके पर भेड़ बकरी चरवाहो से भी पुछताछ की गई। चारवाहो द्वारा हरे पेड़ काटे जाने बारे मना कर दिया। उक्त शिकायत में कोई साक्ष्य ना मिलने के कारण विभाग द्वारा कोई कार्यवाही नही बनती। रिपोर्ट आपकी सेवा में आगामी एवं आवश्यक कार्यवाही हेतू प्रेषित है।

नोटः— मौका निरीक्षण में साथ मौजूद व्यक्तियों के हस्ताक्षर सहीत ब्यान साथ सलंग्न है।

वन राजिक अधिकारी,
बाढड़ा

Divisional Forest Officer,
Charkhi Dadri

20

Annexure A/3

जांच रिपोर्ट

दिनांक :– 30.10.2025

विषयः– 1. पंचायत जमीन (जोहड़) के पेडो के नीचे से मिट्टी सरपंच के द्वारा उठाने बाबत

2. गांव कादमा में पहाड से पत्थर खुदवाकर गैर कानूनी बाबत

प्रार्थी महेन्द्र सिंह पुत्र जले सिंह सकना कादमा तहसील बाढड़ा जिला चरखी दादरी के द्वारा इस कार्यालय में दो शिकायते दी गई। पहले शिकायत में बताया है कि गांव कादमा में हालिया सरपंच चांदपति देवी के द्वारा पहाड को अवैध तरीके से खनन माफिया के साथ मिलकर उक्त पहाड को खुदावकर बेचा जा रहा है और सरकार को नुकासान पहुचा रहे है और हालिया सरपंच के द्वारा उक्त पहाड को ऊट गाडियों और ट्रैक्टर के द्वारा गऊशाला रोड से पत्थरों को ले जाया जाता है और उक्त पहाड अरावली में नही दिया गया है। दुसरी शिकायत मे बताया है कि मेरे गोव कादमा में सरपंच चांदपति देवी के द्वारा जोहड के पेडो के नीचे की मिट्टी गैर कानूनी तरीके से उठवायी ज़ा रही है और जिससे मिट्टी के उठाने से, पेडो का हानि व क्षति पहुचती है और पर्यावरण को नुकसान होता है और जिन पेडो के नीचे से मिट्टी ऊट गाडियों से उठायी जाती है उनको बिना किसी कारण के काटकर हालिया सरपंच के द्वारा उनका विक्रय किया जा रहा है यह कदम मानवता के साथ–2 पर्यावरण को भ्झी हानि पहुँचाता है और बिना किसी विभाग के सुचित किये बिना गैर कानूनी तरीके से जोहड के पेडो को मिट्टी को उठाकर पेडो को काटकर अपनी जेबो को भर रहे है जिसकी विडियो सबुत के तौर पर मेरे पास है। प्रार्थी के द्वारा निवेदन किया है कि उक्त मामले को संज्ञान मे लेकर सख्त से सख्त कार्यवाही की जाये।

अधोहस्ताक्षरी के द्वारा उक्त दोनो शिकायतो पर कार्यवाही करते हुए, शिकायत के संबंध में आगामी कार्यवाही करते हुए सभी सम्बन्धित पक्षों को नोटिस जारी करते हुए जांच में शामिल होने बारे निर्देशित किया गया। जांच के दौरान शिकायतकर्ता श्री महेन्द्र सिह पुत्र जले सिंह वासी कादमा, श्री एस0ई0पी0ओ0 खण्ड झोझू कलां, तथा सरंपच श्रीमती चांदपति देवी ग्राम पंचायत कादमा अपने–अपने ब्यान दर्ज करवाए।

शिकायतकर्ता श्री महेन्द्र पुत्र जले सिंह वासी कादमा द्वारा अपने ब्यान मे बताया कि जोहड की मिट्टी व पेडों की विडियो दिखाई व मिटटी 4–5 फुट जमीन से पेडो के निचे से उठाई गई है। पेड गिराये जाते है और सरपंच श्रीमती चांदपती द्वारा बेचा जा रहा है। पहाड मे पत्थरों को बारूड द्वारा पत्थरो को निकाला जा रहा है व बेचा जा रहा है। अतः में निवेदन किया है कि निष्पक्ष ढंग से जांच की जाये।

श्रीमती चान्दपति सरपंच ग्राम पंचायत कादमा ने अपने ब्यान में बताया है कि कोई पहाड का खनन नहीं किया गया और न ही जोहड़ के साथ मिट्टी उठावाई। इस बारे में ग्राम पंचायत द्वारा समय–समय पर गांव में बुनियादी करवाई तथा गांव के प्रति जुर्माना व सरकारी की विभाग कानूनी कारइवाई बारे मुनियादी करवाई है। अतः बताया है कि की गई शिकायत झुठी है।

ग्राम सचिव श्री श्याम सुन्दर ने अपने ब्यान में बताया कि इससे पहले मेरे संज्ञान में ऐसी कोई शिकायत प्राप्त नहीं हुई है।

श्री राजेश कुमार एस.ई.पी.ओ. ने अपने ब्यान में बताया कि गाव कादमा से पत्थर खुदवाकर गैर कानूनी बाबत व पंचायती जमीन (जोहड़) के पेडो के नीचे मिटटी उठाने बाबत जो शिकायत महेन्द्र

Attested
by
ACPIO
Badhra
17/12/25

Adish

पुत्र जले सिंह निवासी कादमा द्वारा दी गई है। उस संबंध में अवगत कराना चाहता हूँ कि इससे पूर्व गांव की पंचायती भूमि से मिट्टी उठाने व पहाड़ से पत्थर खुदवाकर बेचने बारे खण्ड कार्यालय में गांव कादमा की कोई शिकायत प्राप्त नही हुई।

अधोहस्ताक्षरी द्वारा सभी के ब्यानों के आधार पर उक्त शिकायतो की जांच के लिए पत्र क्रमांक 2352–54/स्टैनों दिनांक 31.01.2025 के द्वारा उपमण्डल अधिकारी (प.रा.) झोझू की अध्यक्षता मे कमेटी गठन किया गया, जिसमें खनन अधिकारी, चरखी दादरी, व समाज एवं शिक्षा अधिकारी, झोझू कलां शामिल है। कमेटी द्वारा दिनांक 30.09.2025 मौका निरीक्षण किया गया। कमेटी की मौका निरीक्षण रिपोर्ट के अनुसार दिनांक 30.09.2025 को महेन्द्र पुत्र जिले सिंह निवासी कादमा द्वारा उपमण्डल अधिकारी (ना0), बाढड़ा के सम्मुख दी गई शिकायत पंचायती जमीन(जोहड़) के पेडो के नीचे से सरपंच द्वारा मिट्टी उठाने व पहाड से पत्थर खुदवाने बारे दी गई थी। पंचायती भूमि से मिट्टी उठान बारे ग्रामवासियों ने अवगत करवाया कि उक्त नाला सन 1995 मे खोदा गया था जिसमें पेड व झाड उगे हुए। उक्त मिट्टी सरपंच के कार्यकाल से कई वर्ष पूर्व उठी हुई है। पेडों की संख्या बारे ग्राम वासियों द्वारा अवगत करवाया गया कि जो पेड गीरे हुए है वह आंधी झंखड से गिरे हुए है। मौके पर कादमा मे पहाड़ से पत्थर खुदर्वा बारे कोई साक्ष्य नहीं पए गए ना ही ग्रामवासियों द्वारा मौके शिकायत में लगाए गये आरोपों की पुष्टी की।

जांच से संबंधित दस्तावेजों व फाईल पर उपलब्ध ब्यानों का अवलोकन करने तथा सभी पक्षों को ध्यानपूर्वक सुनने और अधोहस्ताक्षरी कमेटी की रिपोर्ट के अनुसार शिकायतकर्ता की शिकायतों में कोई बल नहीं पाया गया व ना ही शिकायतकर्ता श्री महेन्द्र पुत्र जले सिंह सरपंच श्रीमती चांदपति देवी के खिलाफ कोई ठोस सबुत/साक्ष्य पेश कर पाया कि श्रीमती चांदपति देवी सरपंच ग्राम पंचायत कादमा दोषी है। शिकायत को दफ्तर दाखिल किया जाता है।

Ashish

उपमण्डल अधिकारी(ना0),
बाढड़ा।

पृ0क्रमांक 2804 /स्टैनों दिनांक 06-11-2025

इसकी एक प्रति महेन्द्र सिंह पुत्र जले सिंह वासी कादमा तहसील बाढड़ा जिला चरखी दादरी मो 9992475408 को सुचनार्थ प्रेषित है।

Ashish

उपमण्डल अधिकारी(ना0),
बाढड़ा।

Attested

AsPIO
Badhra
17/12/2025

Annexure A/4 A/22

सरपंच चांदपति पत्नी महेश फौजी

Mob. 9971810319

सरपंच ग्राम पंचायत, कादमा

खण्डः झोझू, जिला-च० दादरी(हरि०)

क्रमांक 02

दिनांक 12-07-24

सेवा में,

वन राजकीय अधिकारी

बाढ़डा।

विषय — पौधारोपण करवानें बारे।

आपसे अनुरोध है कि हमारे गाँव कादमा में बाबा बूटी नाथ धाम व श्मशान वाला जोहड़ में पौधारोपण करवाया जाए। गाँव के आने जाने वाले रास्तो को छोड़कर पेड़ लगाए जाए ताकि गाँव में आमजन व मवेशियों को कोई परेशानी न हो। पौधे नीम, पीपल, बड़, लेहसवा, सहतुत, जामुन, आम, शीसम, आदि इस प्रकार के पेड़ पौधे लगाए जाए और इनकी देखरेख की जिम्मेवारी पांच साल तक विभाग द्वारा पानी डालना गुड़ाई करना खाद डालना अच्छे प्रकार से होनी चाहिए। अगर पेड़ों की देखभाल विभाग द्वारा अच्छी प्रकार से नहीं हुई उनकी जिम्मेवारी भी विभाग की होगी। अगर विभाग काम सही तरीके से नहीं करेगा तो ग्राम पंचायत कादमा का निर्णय अंतिम व सर्वमान्य होगा। यह श्यामलात भूमि पौधे रोपण के लिए ही इस्तेमाल कर सकते है न कि किसी अन्य कार्य के लिए।

धन्यवाद

Chand Pati

सरपंच
ग्राम पंचायत
कादमा (च० दादरी

23 Annexure A/5

Annexure A/5

23

Annexure A/5

93

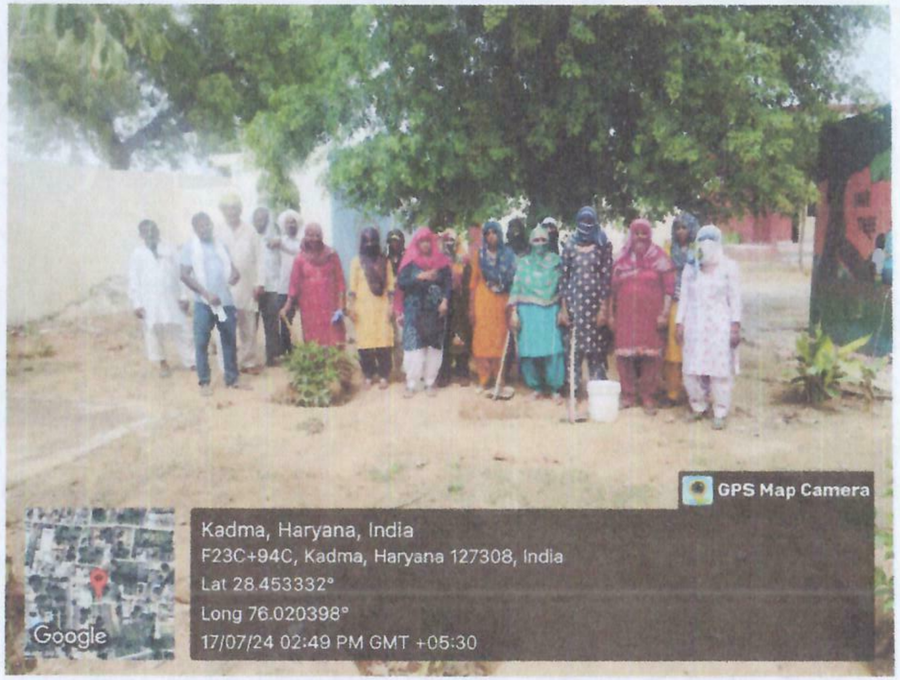
24

पौधारोपण अभियान
GPS Map Camera
Kadma, Haryana, India
F23C+6C7, Kadma, Haryana 127308, India
Lat 28.452812°
Long 76.02065°
13/07/24 11:48 AM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
Vijay building Material & Supplier Dadri road kadma at Mahesh dharamkanta (kadma, F22G+RWV,
Kadma Rd, Kadma, Haryana 127308, India
Lat 28.456902°
Long 76.024445°
18/07/24 04:35 PM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
F23C+6C7, Kadma, Haryana 127308, India
Lat 28.452806°
Long 76.020658°
13/07/24 11:49 AM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
F229+VH2, Kadma, Haryana 127308, India
Lat 28.452272°
Long 76.018248°
13/07/24 04:11 PM GMT +05:30
Google


GPS Map Camera
Kadma, Haryana, India
F23C+94C, Kadma, Haryana 127308, India
Lat 28.453332°
Long 76.020398°
17/07/24 02:49 PM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
F23C+898, Kadma, Haryana 127308, India
Lat 28.453279°
Long 76.020567°
13/07/24 05:57 PM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
F23C+22V, Kadma, Haryana 127308, India
Lat 28.452394°
Long 76.019983°
13/07/24 03:26 PM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
F249+W27 North- western bridge kadma (nimar basera road), Kadma, Haryana 127308, India
Lat 28.458215°
Long 76.015273°
16/07/24 05:36 PM GMT +05:30
Google

GPS Map Camera
Kadma, Haryana, India
F22H+QQM, Kadma, Haryana 127308, India
Lat 28.452208°
Long 76.03235°
16/08/24 01:11 PM GMT +05:30
Google

आजादी के अमृत महोत्सव से
स्वर्णिम भारत की ओर

आजादी के अमृत महोत्सव से
स्वर्णिम भारत की ओर

Annexure A/6 (28)

आज दिनाँक 21-12-2025 के गाँव-कादमा की आम सभा गाँव कादमा के आम चौक में की गई। इसमें सरपंच श्रीमति चान्दपति देवी की झूठी शिकायतें बार-बार महेन्द्र सिँह सुपुत्र श्री प्रिंसिँह, गाँव-कादमा निवासी लगाता है। महेन्द्र सिँह ने सरपंच, ग्राम पचांयत कादमा की शिकायत कर आरोप लगाता है कि सरपंच गाँव-कादमा के पहाड़ व जोहड़ के जगंल से रेत मिट्टी उठवाती है तथा हरे पेड़ कटवाकर बिक्री करवाती है और पहाड़ से पत्थर ऊटगाड़ी व ट्रैक्टर से मगंवाकर बिक्री करवाती है।

महेन्द्र सिँह ऐसी झूठी शिकायतें लगाकर सरपंच श्रीमति चान्दपति-देवी को परेशान कर रहा है। आज आम चौक में लगभग गाँव कादमा के समस्त मौजिज व्यक्ति इस बात के लिए आम सभा में शामिल हुए हैं तथा सभी व्यक्ति इस बात की पुष्टि करते हैं कि सरपंच श्रीमति चान्दपति देवी ने कहीं पर भी पहाड़ या जोहड़ के जगंल से कोई हरा पेड नही कटवाया है तथा ना ही कहीं मिट्टी उठवाई है या न ही कहीं पर किसी प्रकार से पहाड से पत्थर उठवायें हैं। ये शिकायत सरासर झूठी तथा बेबुनियाद हैं। सभी व्यक्ति इसके लिए अपने-अपने हल्फिया बयान भी देने के लिए तैयार हैं। सरपंच, ग्राम पचांयत कादमा बार-बार इनके लिए जैसे पत्थर लाना, लकड़ी लाना या मिट्टी लाना, इनको गाँव का कोई भी व्यक्ति या महिला जगंल से ना लाऐ। इस बात की बार-बार मुनादी करवाकर लोगों को मना किया जाता है। इसलिए गाँव कादमा की इस आज की आम सभा में गाँव कादमा के सभी मौजिज व्यक्ति इस प्रकार की झूठी शिकायतों का खण्डन करती है जो महेन्द्र सिंह ने सरपंच, ग्राम पचांयत कादमा की कर रखी हैं। महेन्द्र सिँह ने इससे पहले भी गाँव-कादमा के पूर्व सरंपचों पर उस समय इसी प्रकार की झूठी शिकायतें लगाई थी। गाँव-कादमा में पहले भी यह व्यक्ति सरपंचों

Chand Pati
सरपंच
ग्राम पंचायत
कादमा (च० दादरी

P.T.O.

पर इस प्रकार की झूठी शिकायतें पैसों के लालच में लगाता रहा है। सभी को परेशान करता आ रहा है। गांव का कोई व्यक्ति अगर अपने खेत में से अपनी ऊटगाड़ी से अपने घर के लिए अगर रेत-मिट्टी घरेलू उपयोग के लिए लाता है तो उसकी फोटो बना लेता है। कोई महिला या पुरुष अपने खेत से अपने घर पर जलाने के लिए लकड़ी लाता है तो उसकी भी फोटो बना लेता है। वर्षात या भू-स्खलन से या आंधी से कोई पेड़ गिर जाता है तो उसकी भी फोटो बना लेता है। इससे पूरा गांव परेशान है। झूठी शिकायतें करना इसका एक पेशा बन चुका है। पैसे लेकर अपनी शिकायत वापिस ले लेता है। कोई अधिकारी इसकी नहीं मानता है तो उसकी RTI लगा देता है। अत: आज गांव कादमा के व्यक्ति प्रशासन से प्रार्थना करते हैं कि ऐसे व्यक्ति की सभी शिकायतों की जांच करवाकर इसके खिलाफ सख्त से सख्त कार्यवाही करवाने का कष्ट करें। इसने इससे पहले सरपंचों व अधिकारियों पर RTI लगाकर शिकायत सरासर झूठी कर रखी है।

अत: महेन्द्र सिंह सुपुत्र श्री दिलेसिंह की सभी शिकायतें झूठी, बेबुनियाद तथा पैसे के लालच में लगाई गई हैं। ऐसे व्यक्ति के खिलाफ सख्त से सख्त कानून कार्यवाही करवाने का कष्ट करें।

1. Indrajeet - 8930529005 — Rohir Ex Sarpanch 98136871..
2. संजय कुमार - 9728008500
3. Daya Ram Panch 9588170400 — Balwan Ex Sarpanch 9991738766
4. राजकुमार चौकीदार 9813466839
5. रनतारा कुमार चौकीदार 9050090368
6. Sunil Kumar 7419282936
7. भूपसिंह 9050721151
8. Ved Prakash 9813762618
9. Surender Singh 9671527901
10. [signature] 9991738807 अनिल कुमार
11. Krishan Kumar 9813264617
12. [illegible]

Chandpati
सरपंच
ग्राम पंचायत
कादमा (च० दादरी

99

(30)

13	बहादुर	9992799307
14	विजेन्द्र	9050606947
15	न छराला	8930573809
16	महेन्द्र	9813438239
17	Bharat	9991167190
18	सतबीर शर्मा	9354391221
19	Bajrang	9813868810
20	Sukhender	9812139652
21	जयप्रकाश	9813724058
22	Shekhar	9813189605
23	भीम	9728359201
24	राजा	8930802150
25	Anoop Singh	9813824299
26	चन्द्रभान	9813469057
27	रामफल	9813491735
28	धर्मपाल	9813764597
29	कर्मवीर	9813501518
30	Ashok	8930428000
31	Sunil	9991344127
32	नरेन्द्र	9050610250
33	मानाराम	9050581377
34		
35	मेहरदीप	9991255820
36	बलवान	8053090535
37	सतदीप	9813746643
38	बलवान सिंह	9671048853
39	किशन	9813025358
40	Shilpal	9050841111
41	मोनू	9992967152

Chand Pati
सरपंच
ग्राम पंचायत
कादमा (ब० दादरी

(31) 100

42 . ANOOP 8700029302
43 जयसिंह 9991615588
44 सोनू 8683080856
45 [illegible] 9050112216
46 सुरेन्द्र 9813282893
47 सोमबीर 9813456626
48 उलराम 9728262735
49 साधु 9050684614
50 Rahul. 8307688067
51 Ajay 9728724977
52 सुरजीत सिंह 9813494827
53 प्रदीपकुमार 8059289964
54 Laxman Singh. 9813531269
55 मनोज 9812967223
56 कारकान 9871617460
57 [illegible] 9812089200
58 [illegible] 9813812892
59
60 रामकिशन 9050042983
61 Ramesh Kumar 9991616125
62 नवीन 9812120316
63
64 Sandeep Kumar 8930850600
65 Raju 9812905598
66 मुकेश 9813271356
67 Sonu 8814900468
68 Pawan 8397054425
69 Pawan 8814833165
70 मा [illegible] 9992335628
71 [illegible] 9671368256
72 [illegible] 9817102944
73 [illegible] 9053189000
74 Bhupender S. 9813466722
75 Mothinah 9813120653
76 ओमप्रकाश 9813036111
77 सुनील 8607767738
78 सुरेन्द्र 9992886726
79
80

Chand Pati
सरपंच
ग्राम पंचायत
कादमा (च० दादरी

82 लीलू 9671568544.

83 मानसिंह 9813458152

84 मा[illegible] 9813731315

85 [illegible] - 9991778078

86 संजय 9813208257

87 Mahike 80536609

88 [illegible] 8053962324

89 [illegible] 9812180018

90 [illegible]

91 बालकुमार 9518684106

92 भादर 8160470782

93 गोपी 9992799307

94 मनजीत 9991544293

95 भूपेन्दर 8307630067

96 mamit 7056372603

97 प्रवीण 999147 3899

98 रामफल 8930789007

99 सतीश 9812740839

100 Rahul 9813113551

101 Sunil 6375855842

102 Sohan 9813982442

103 सुरेश 9991919065

104 ताराचन्द 9617576275

105 [illegible] 9992064677

106 संजय 9992489359

107 योगेश 9817080549

108 Amit 9992699290

109 [illegible] 9813735391 8607990276

110 दीपक 9050541735

111 दीपक 9050076512

112 [illegible] 8053728200

chand Pati

सरपंच
ग्राम पंचायत
कादमा (च० दादरी

113 ओमबीर 9813902034

114 [illegible] 9813099022

115 सुरेन्द्र सिंह 8930286323

116 सुरेश 9813842357

117 सतीश कुमार 9812002698

118 छतर 9050089403

119 रामचन्द्र 9813882596

120 सतीश कुमार 999406731

121 राजल 8930086249

122 [illegible] पंच

123 Pathelor 98121271[illegible]5[illegible]

124. Dharmender 9350081411

125 [illegible] 9992027297

Chand Pati
सरपंच
ग्राम पंचायत
कादमा (च० दादरी

 सरपंच चांदपति पत्नी महेश फौजी Annexure A17 (34) Mob. 9971810319

सरपंच ग्राम पंचायत, कादमा

खण्डः झोझू, जिला-च0 दादरी(हरि0)

क्रमांक 06 दिनांक 13/01/2026

सेवा में,

वन राजिक अधिकारी

बाढड़ा

विषय:- कादमा गांव की खाली पड़ी पंचायती भूमि पर पौधारोपण करवाने बारे।

श्रीमानजी,

उपरोक्त विषय में सविनय पूर्वक निवेदन किया जाता है कि कादमा गांव की खाली पंचायती जमीन (मोहाड़ी पहाड़ के साथ लगती पंचायती जमीन) व ब्राह्मण वाले जोहड़ में पौधारोपण करवाने का कष्ट करें।

धन्यवाद

Chandpati

सरपंच
ग्राम पंचायत
कादमा (च0 दादरी)

ANNEXURE A/8

GPS Map Camera
Google
Kiskanda, Haryana, India
F236+95q Western Bridge Kadma (dahnasri Road), Kiskanda, Haryana 127308, India
Lat 28.455512° Long 76.009664°
Tuesday, 10/02/2026 12:07 PM GMT +05:30

GPS Map Camera
Kiskanda, Haryana, India
F236+95q Western Bridge Kadma (dahnasri Road), Kiskanda, Haryana 127308, India
Lat 28.455512° Long 76.009664°
Tuesday, 10/02/2026 12:01 PM GMT +05:30
Google

क्षित बनो गठित रहो, सघर्ष करो
GPS Map Camera
Google
Kiskanda, Haryana, India
F236+95q Western Bridge Kadma (dahnasri Road), Kiskanda, Haryana 127308, India
Lat 28.455512° Long 76.009664°
Tuesday, 10/02/2026 11:58 AM GMT +05:30

बचो।..
GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441109, Long 76.025993
Tuesday, 10/02/2026 12:26 PM GMT+05:30
Note : Captured by GPS Map Camera
Maps

GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441104, Long 76.026328
Tuesday, 10/02/2026 12:34 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441131, Long 76.026342
Tuesday, 10/02/2026 12:34 PM GMT+05:30
Note : Captured by GPS Map Camera

41

GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441332, Long 76.026347
Tuesday, 10/02/2026 12:35 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441420, Long 76.026344
Tuesday, 10/02/2026 12:34 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441448, Long 76.026336
Tuesday, 10/02/2026 12:34 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Dhani Balot Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.441447, Long 76.026324
Tuesday, 10/02/2026 12:34 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450320, Long 75.995735
Saturday, 14/02/2026 10:41 AM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana
127312, India
Lat 28.450350, Long 75.995624
Saturday, 14/02/2026 10:42 AM GMT+05:30
Note : Captured by GPS Map Camera

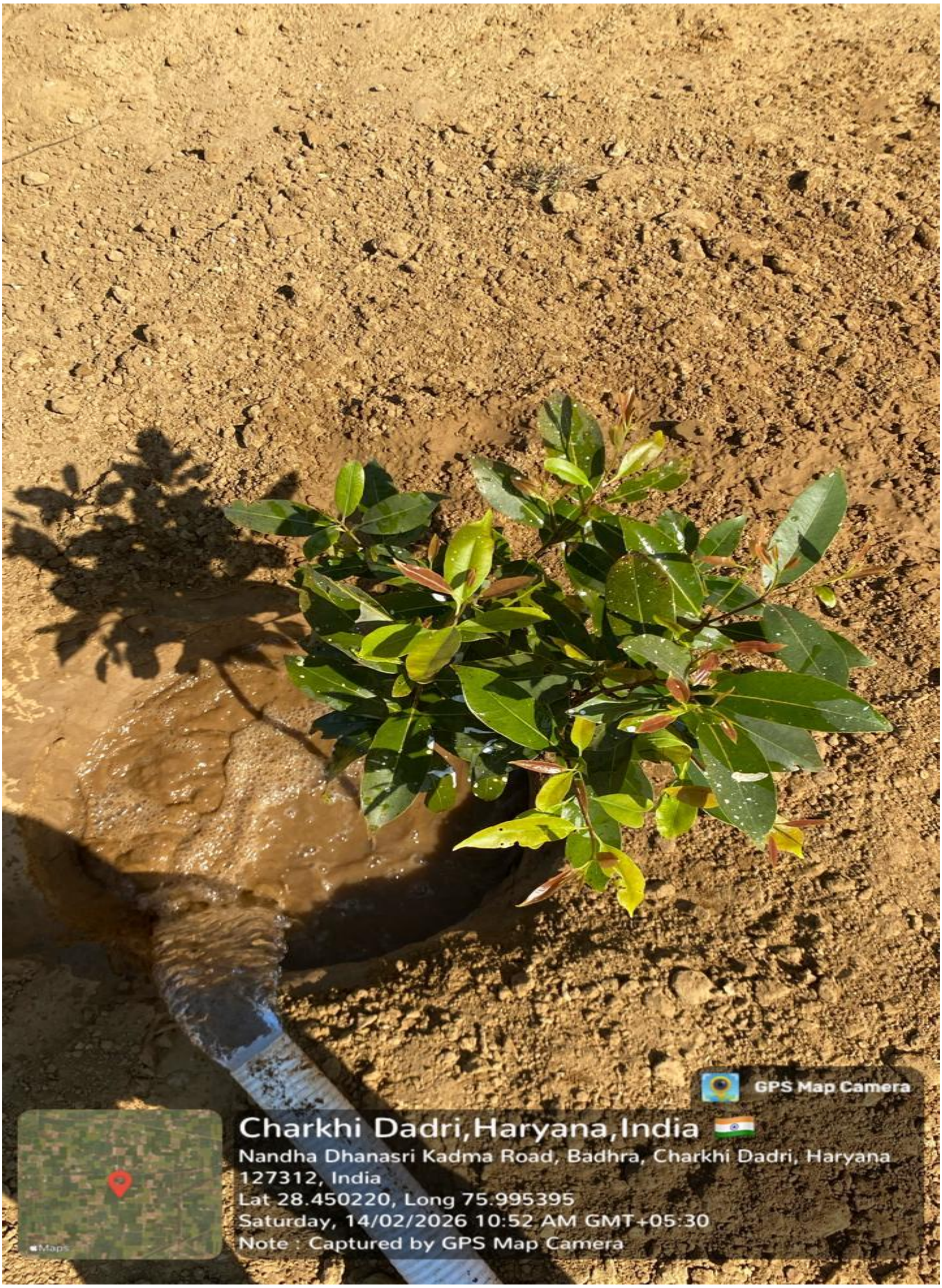
GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450351, Long 75.995543
Saturday, 14/02/2026 10:42 AM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450190, Long 75.995311
Saturday, 14/02/2026 10:45 AM GMT+05:30
Note : Captured by GPS Map Camera

49

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450230, Long 75.995285
Saturday, 14/02/2026 10:45 AM GMT+05:30
Note : Captured by GPS Map Camera

50


GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450220, Long 75.995395
Saturday, 14/02/2026 10:52 AM GMT+05:30
Note : Captured by GPS Map Camera

51

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450347, Long 75.995446
Saturday, 14/02/2026 10:54 AM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.451020, Long 75.996042
Saturday, 14/02/2026 11:04 AM GMT+05:30
Note : Captured by GPS Map Camera

53

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450324, Long 75.995811
Saturday, 14/02/2026 10:41 AM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450374, Long 75.995443
Saturday, 14/02/2026 10:43 AM GMT+05:30
Note : Captured by GPS Map Camera

55

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450351, Long 75.995325
Saturday, 14/02/2026 10:43 AM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450140, Long 75.995366
Saturday, 14/02/2026 10:45 AM GMT+05:30
Note : Captured by GPS Map Camera

57

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450143, Long 75.995410
Saturday, 14/02/2026 10:46 AM GMT+05:30
Note : Captured by GPS Map Camera
Maps

GPS Map Camera
Charkhi Dadri,Haryana,India
Nandha Dhanasri Kadma Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.450604, Long 75.996132
Saturday, 14/02/2026 10:55 AM GMT+05:30
Note : Captured by GPS Map Camera

59

VAKALATNAMA

IN THE COURT OF National Green Tribunal, Principal Ben[ch] New De[lhi]

______ No.______ of 20

MAHENDRA SINGH Plff./Petition/Appealant

Versus

STATE OF HARYANA & ORS. Defdt./Respdts.

Know all to whom these presents shall come that I/we Chand Pati W/o Mahesh Ku[mar], Sarpanch, Vill. Kadma, Distt. Charkhi dadri the above-named Respondent-5 do hereby appoint,

SHARIQ ABBAS ZAIDI, MANSI CHAHAL

ADVOCATE

Chamber No. 7, Trishul Tower (infront of Pacific Mall)
Kaushambi, Ghaziabad (U.P.)
Tel : 9868369914, 0120-4115171
E-mail : info@sazaidiassociates.com
Website : www.sazaidiassociates.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him / her:-

To act appear and plead in the above-noted case in the Court, or in any other Courts in which same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or Affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him/her to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done be me/us to all intents and purposes And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we the undersigned, do hereby agree not to hold the advocate or his substitute reponsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereon to set my/our hand to these presents the, contents of which have been understood by me/us this 14th day of February, 2026

Accepted
Mansi

ADVOCATES' WELFARE FUND STAMP ₹25
BAR COUNCIL OF DELHI
2587330
पच्चीस रुपये

Client
Chand Pati
सरपंच
ग्राम पंचायत